

**INDIAN TRADE UNIONS (AMEND-
MENT) BILL**

(Insertion of new section 15A)

Shri Namblar (Mayuram): I beg to move for leave to introduce a Bill further to amend the Indian Trade Unions Act, 1926.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Trade Unions Act, 1926."

The motion was adopted.

Shri Namblar: I introduce the Bill.

6 P.M.

**WOMEN'S AND CHILDREN'S INSTI-
TUTIONS LICENSING BILL**

Shrimati Kamlendu Mati Shah (Garhwal Distt.—West cum Tehri Garhwal Distt. cum Bijnor Distt.—North): I beg to move for leave to introduce a Bill to regulate and licence institutions caring for women and children

Mr. Deputy-Speaker: I understand a similar Bill is already introduced and pending in the House. I leave it to the hon. Member, because under the rules nobody can be prevented from introducing the Bill.

Shrimati Kamlendu Mati Shah: I would like to introduce the Bill.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate and licence institutions caring for women and children."

The motion was adopted.

Shrimati Kamlendu Mati Shah: I introduce the Bill.

Mr. Deputy-Speaker: Shri B. Das is absent. Bills Nos. 8 and 9 are barred as they are identical with the one that has already been introduced.

**SUPPRESSION OF IMMORAL TRAF-
FIC AND BROTHELS BILL**

Shrimati Kamlendu Mati Shah (Garhwal Distt.—West cum Tehri Garhwal Distt. cum Bijnor Distt.—North): I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

[**SHRIMATI RENU CHAKRAVARTY** in the Chair]

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

Shrimati Kamlendu Mati Shah: I introduce the Bill.

Mr. Chairman: Shri B. Das is absent. Bills Nos. 12 and 13 are barred being identical. Shri A. K. Gopalan is absent.

ANTI CATTLE SLAUGHTER BILL

Shri U. M. Trivedi (Chittor): I beg to move for leave to introduce a Bill to preserve the milch and draught cattle of the country.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to preserve the milch and draught cattle of the country."

The motion was adopted.

Shri U. M. Trivedi: I introduce the Bill.

**INDIAN MAJORITY (AMENDMENT)
BILL**

(Amendment of section 3)

Shri Jhulan Sinha (Saran North): I beg to move for leave to introduce a Bill further to amend the Indian Majority Act, 1875.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Majority Act, 1875."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill

CASTE DISTINCTIONS REMOVAL
BILL

Shri Dabhi (Kaira North): I beg to move for leave to introduce a Bill to remove official recognition of caste distinction among Hindus.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to remove official recognition of caste distinction among Hindus."

The motion was adopted.

Shri Dabhi: I introduce the Bill.

INDIAN MEDICAL COUNCIL
(AMENDMENT) BILL

(Amendment of sections 3, 5 and 8 etc.)

Sardar A. S. Saigal (Bilaspur): I beg to move for leave to introduce a Bill further to amend the Indian Medical Council Act, 1933.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Medical Council Act, 1933."

The motion was adopted.

Sardar A. S. Saigal: I introduce the Bill

INDIAN CATTLE PRESERVATION
BILL—contd.

Mr. Chairman: The House will now take up further consideration of the

following motion moved by Seth Govind Das on the 27th November, 1953:—

"That the Bill to preserve the milch and draught cattle of the country, be taken into consideration."

डा० एन० बी० सरे (ग्वालियर):

अध्यक्षा महोदया, यह जो प्रश्न हमारे मित्र सेठ गोविन्द दास ने इस विधेयक के रूप में इस सदन के सामने उपस्थित किया है, यह सदियों से लटक रहा है, त्रिशंक के समान न ज़मीन का है और न आसमान का है, बीच में लटक रहा है। इस की पाखंड भूमि यह है कि जब यहां पर मुसलमानों का राज्य आया हम जब परतंत्र हुए, मुसलमानों ने हम को जीत लिया, उस वक्त से यहां पर गोहत्या की प्रथा जारी हो गयी, कुछ खुराक के लिये और कुछ कुर्बानी के लिये, लेकिन यह कहा जा सकता है कि मुसलमानों ने भी इस प्रश्न की उषेक्षा बहुत नहीं की और मुसलमानी शासन काल का इतिहास हमें बतलाता है कि बाबर, हमायून अकबर और जहांगीर आदि बादशाहों ने बख्तन फख्तन गोहत्या निषेध के फ़रमान निकाले हैं। बादशाह शाहजहाँलम ने भी इस प्रकार के फरमान निकाले, लेकिन इस के लिये कहा जा सकता है कि वह महादाजी सिन्धिया के जेरे असर था, उनकी पावर में था, लेकिन उसके पहले जो मुसलमान बादशाह गुजरे, उन के बारे में यह बात नहीं कही जा सकती। फिर उस के बाद यह दूसरी बात है कि हिन्दू और मुसलमान दोनों पराभूत हो गये और अंग्रेजों के राज्य ने यहां अपने कदम जमाये। अंग्रेज चाहते थे कि इस देश के ऊपर वह हमेशा के लिये राज्य करें, इस वास्ते इस देश में जो दो कौमों हिन्दू और मुसलमान बसती हैं, उन में मतभेद और फूट पैदा करने के हेतु अंग्रेजों का सदा प्रयत्न रहा और यह सब को विदित